

**No.DJA-I/550/1993**

**HIGH COURT OF KARNATAKA,  
BENGALURU,**

**Dated: 10.08.2020**

**C I R C U L A R**

On considering the facts that, number of staff members of District/Trial Courts are being subjected to quarantine due to COVID-19 pandemic, the High Court of Karnataka has taken a decision that the period of quarantine undergone by the staff members of District/Trial Courts shall be treated as on duty subject to the following conditions:

*If a staff member of District/Trial Courts is quarantined as per medical advice on becoming a primary contact of a COVID-19 patient or for any other reason including the reason of being tested positive, he/she shall inform the Unit Head concerned immediately and in turn, the Unit Head shall submit a report to the Principal District Judge/Principal Judge concerned. After completion of necessary quarantine period, the staff member concerned shall submit necessary medical certificate specifically mentioning the period of quarantine issued by the District/Taluk Health Officer to the Unit Head along with supporting documents, if any. After due verification, the Unit Head concerned shall forward the same to the Principal District Judge/Principal Judge. The Principal District Judge shall treat the period of quarantine as on duty, under an intimation to the High Court, only if he/she is satisfied about the genuineness of the grounds of quarantine.*

Contd....2

Hence, all the Prl. District and Sessions Judges/Controlling Authorities concerned are hereby directed to follow the above instructions scrupulously.

**BY ORDER OF THE HIGH COURT,**

**Sd/-  
(RAJENDRA BADAMIKAR)  
REGISTRAR GENERAL**

**Copy forwarded for information and necessary action to:-**

1. The Prl. City Civil & Sessions Judge, Bengaluru City,
2. All the Prl. Dist. & Sessions Judges in the State.
3. The Chief Judge, Court of Small Causes, Bengaluru.
4. All the Prl. Judges, Family Courts in the State.
5. All the Presiding Officers, Industrial Tribunals, Labour Courts in the State. in the State.
6. The Central Project Co-ordinator, with a request to web-host the circular in the High Court Website.
7. Circular copy.
8. Office copy.

With a request to circulate the copy of the Circular amongst all the Judicial Officers working in the unit.